

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01557/2018

Chandigarh, this the 12th day of March, 2019

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**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

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Ashish Kumar Yadav, S/o Sh. Asharfi Lal Yadav, aged about 44 years presently working as Senior Section Engineer/TRD in the office of Sr. Divisional Electrical Northern Railways, Ambala Cantt, R/o House No. D-42, Rail Vihar, Ambala Cantt – 133001.

....Applicant

(Present: Ms. Akanksha Sawhney, Advocate)

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi – 110001.
2. Divisional Railway Manager, Northern Railways, Divisional Railway Office, Ambala Cantt – 133001.
3. Senior Divisional Electrical Engineer/TRD, Northern Railways, Ambala Cantt – 133001.
4. Senior Divisional Personnel Officer, Northern Railway, Divisional Railway Manager Office, Ambala Cantt – 133001.

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Respondents

(Present: Mr. Suresh Verma, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel for the applicant submitted that during the pendency of this O.A., the applicant has been compulsorily retired and his suspension period from 2010 to 2014 has been regularized vide order dated 04.01.2019. The order dated 04.01.2019 is taken on record. Learned counsel prayed that in view of letter dated 04.01.2019, the present O.A. has been rendered infructuous and it

may be disposed of as such, to which learned counsel for the respondents has no objection.

2. Ordered accordingly.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 12.03.2019

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